

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Power Section) Civil Secretariat
Srinagar/Jammu

Notification

Jammu, the 15th July, 2025

S.O 192.- In exercise of the powers conferred under sub-section (1) of section 14 of the Bharatiya Nagarik Suraksha Sanhita, 2023, the Government hereby appoint Mr. Pankaj Magotra, JKAS, Additional District Development Commissioner, Poonch and Miss Pallvi Verma, JKAS, Head Quarter Assistant to Deputy Commissioner, Poonch (Tehsildar) to be the Executive Magistrates, who shall exercise all the powers of an Executive Magistrate within their territorial jurisdictions of District Poonch.

The Government further in exercise of the powers conferred by sub-section (2) of section 14 of the Bharatiya Nagarik Suraksha Sanhita, 2023 appoints Sh. Pankaj Magotra, JKAS, Additional District Development Commissioner, Poonch, Executive Magistrate as Additional District Magistrate within his territorial jurisdiction of District Poonch.

By Order of the Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government

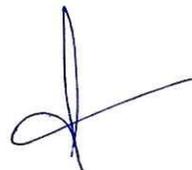
Dated :- -07 - 2025

No. LAW- Powr/28/2022-10

Copy to the:-

1. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
2. Divisional Commissioner, Jammu.
3. Secretary to Government, Revenue Department.
4. District Magistrate, Poonch. This is with reference to letter No. No. DMP/J/8801-03 Dated:- 04-07-2025.
5. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
6. S.O. section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C).
7. Incharge Website section

Additional Secretary to Government
Department of Law, Justice & PA.





15.7.2025